

ITEM NO.40

COURT NO.1

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.24581/2024

(Arising out of impugned final judgment and order dated 10-10-2024 in DBCMA No.2784/2024 passed by the High Court of Judicature for Rajasthan at Jodhpur)

BHALLARAM CHOUDHARY

Petitioner(s)

VERSUS

DHARMA PRODUCTION PRIVATE LIMITED

Respondent(s)

(With IA No.238100/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.238095/2024-EXEMPTION FROM FILING O.T.)

Date : 18-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Puneet Jain, Sr. Adv.
Mr. Om Sudhir Vidyarthi, Adv.
Ms. Christi Jain, AOR
Ms. Akriti Sharma, Adv.
Mr. Mann Arora, Adv.
Mr. Harsh Jain, Adv.
Mr. Ojusya Joshi, Adv.

For Respondent(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Dhruv Mehta, Sr. Adv.
Mr. Nizam Pasha, Adv.
Mr. Amit Bhandari, Adv.

**Mr. Parag Khandar, Adv.
Ms. Chandrima Mitra, Adv.
Mr. Chandra Prakash, Adv.
M/s. D.S.K. Legal**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Counsel for the petitioner seeks the permission of the Court to withdraw the Special Leave Petition.
- 2 The Special Leave Petition is dismissed as withdrawn.

**(CHETAN KUMAR)
A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)
Assistant Registrar**